

(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No. 29 /2015-2020
New Delhi, Dated the 4 November, 2019

Subject: Amendment in Policy Condition of Sl. No. 55 and 57, Chapter 10 Schedule – 2, ITC (HS) Export Policy, 2018 - reg.

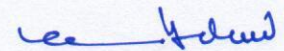
S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes amendments with immediate effect policy condition at Sl. No. 55 and 57, Schedule – 2 ITC (HS) Export Policy, 2018 for export of rice (Basmati and Non Basmati).

2. The following policy condition shall be added to the existing entries of Chapter 10 at Serial No. 55 and 57:-

Sl.No	Tariff Item HS Code	Item Description	Export Policy	Amended Policy Condition
55	1006 2000 1006 30 1006 3010 1006 3090 1006 40 00	Non Basmati Rice	Free	Export to EU member states and other European countries permitted subject to issuance of 'Certificate of Inspection' by Export Inspection Council (EIC) / Export Inspection Agency (EIA).
57	1006 30 20	Basmati Rice (Dehusked (Brown), semi milled, milled both in either par-boiled or raw condition).	Free	Export to EU member states and other European countries permitted subject to issuance of 'Certificate of Inspection' by Export Inspection Council (EIC) / Export Inspection Agency (EIA).

3. Effect of this Notification:

In addition to other existing policy conditions, export of Rice (Basmati and Non – Basmati) to European Union Countries will require 'Certificate of Inspection' from EIC/EIA with immediate effect.



(Amit Yadav)

Director General of Foreign Trade
Ex-Officio Additional Secretary, Govt. of India
E-mail: dgft@nic.in